



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Thiruvananthapuram,
Monday

2021 മാർച്ച് 01
01st March 2021

1196 കുംഭം 17
17th Kumbham 1196

1942 ഫാൽഗുനം 10
10th Phalgun 1942

നമ്പർ
No.

1031

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണ-ജി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 2966/ലെറ്.ജി2/2021/നിയമം.

തിരുവനന്തപുരം, 2021 മാർച്ച് 1
1196 കുംഭം 17
1942 ഫാൽഗുനം 10.

2021 ഫെബ്രുവരി 26-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

അരവിന്ദ ബാബു പി. കെ.,
നിയമ സെക്രട്ടറി.



GOVERNMENT OF KERALA

Law (Legislation-G) Department

NOTIFICATION

No. 2966/Leg. G2/2020/Law.

Dated, Thiruvananthapuram, 1st March, 2021
17th Kumbham, 1196
10th Phalguna, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the University Laws (Amendment) (No.3) Ordinance, 2021(49 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of “2021-ലെ സർവ്വകലാശാല നിയമങ്ങൾ (ഭേദഗതി) (3-ാം നമ്പർ) ഓർഡിനൻസ്” published under the authority of the Governor.]

ORDINANCE No. 49 OF 2021

THE UNIVERSITY LAWS (AMENDMENT) (No.3) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Cochin University of Science and Technology Act, 1986, the Thunchath Ezhuthachan Malayala University Act, 2013 and the A.P.J. Abdul Kalam Technological University Act, 2015.

Preamble.—WHEREAS, it is expedient further to amend the Cochin University of Science and Technology Act, 1986 (31 of 1986), the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) and the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the University Laws (Amendment) (No.3) Ordinance, 2021.

(2) It shall come into force at once.

2. *Acts 31 of 1986, 24 of 2013 and 17 of 2015 to be temporarily amended.*—During the period of operation of this Ordinance, the Cochin University of Science and Technology Act, 1986 (31 of 1986), the Thunchath Ezhuthachan Malayala University Act, 2013



(24 of 2013) and the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) shall have effect subject to the amendments specified in sections 3 to 5.

3. *Amendment of Act 31 of 1986.*—In the Cochin University of Science and Technology Act, 1986 (31 of 1986),—

(a) in section 3, after clause (10), the following clause shall be inserted, namely:—

“(10a) “Inter University Consultative Committee” means the Inter University Consultative Committee under section 22A;”.

(b) in section 16, after item (ii) the following item shall be inserted, namely:—

“(iia) Inter University Consultative Committee;”;

(c) after section 22, the following section shall be inserted, namely:—

“22A. *Inter University Consultative Committee.*—(1) There shall be an Inter University Consultative Committee consisting of the following members, namely:—

- | | | |
|---|---|-----------|
| (a) The Pro-Chancellor | - | Chairman; |
| (b) The Vice-Chancellor | - | Member; |
| (c) The Vice-Chancellors of other Universities established by State law nominated by the Pro-Chancellor | - | Member; |
| (d) The Secretary to Government in charge of the Higher Education Department | - | Member. |

(2) The Inter University Consultative Committee shall meet as decided by the Chairman.

(3) The Inter University Consultative Committee shall consider matters to be resolved at Government level in respect of matters mutually affecting the Government and the University.”;

(d) for section 30, the following section shall be substituted, namely:—



“30. *Appellate Tribunal*.—(1) There shall be an Appellate Tribunal for the purpose of this Act .

(2) Notwithstanding anything contained in this Act or any other law for the time being in force, the Appellate Tribunal constituted under section 65 of the Kerala University Act, 1974 (17 of 1974) shall function as the Appellate Tribunal for adjudicating dispute on any of the matter provided in this Act.”.

4. *Amendment of Act 24 of 2013*.—In the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013),—

(a) in section 2, after clause (j) the following clause shall be inserted, namely:—

“(ja) “Inter University Consultative Committee” means the Inter University Consultative Committee under section 15A;”;

(b) in section 8, after item (ii) the following item shall be inserted, namely:—

“(iia) Inter University Consultative Committee;”;

(c) after section 15, the following section shall be inserted, namely:—

“15A *Inter University Consultative Committee*.—(1) There shall be an Inter University Consultative Committee consisting of the following members, namely:—

- | | | |
|---|---|-----------|
| (a) The Pro-Chancellor | - | Chairman; |
| (b) The Vice-Chancellor | - | Member; |
| (c) The Vice-Chancellors of other Universities established by State law nominated by the Pro-Chancellor | - | Member; |
| (d) The Secretary to Government in charge of the Higher Education Department | - | Member. |

(2) The Inter University Consultative Committee shall meet as decided by the Chairman.



(3) The Inter University Consultative Committee shall consider matters to be resolved at Government level in respect of matters mutually affecting the Government and the University.”;

(d) after section 23, the following section shall be inserted, namely:—

“23A. *Appellate Tribunal.*—(1) There shall be an Appellate Tribunal for the purpose of this Act.

(2) Notwithstanding anything contained in this Act or any other law for the time being in force, the Appellate Tribunal constituted under section 65 of the Kerala University Act, 1974 (17 of 1974) shall function as the Appellate Tribunal for adjudicating dispute on any of the matter provided in this Act.”.

5. *Amendment of Act 17 of 2015.*—In the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015),—

(a) in section 2, after clause (v) the following clause shall be inserted, namely:—

“(va) “Inter University Consultative Committee” means the Inter University Consultative Committee under section 26A;”;

(b) in section 22, after item (i) the following item shall be inserted, namely:—

“(ia) Inter University Consultative Committee;”;

(c) after section 26, the following section shall be inserted, namely:—

“26A. *Inter University Consultative Committee.*—(1) There shall be an Inter University Consultative Committee consisting of the following members, namely:—

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|---|---|-----------|
| (a) The Pro-Chancellor | - | Chairman; |
| (b) The Vice-Chancellor | - | Member; |
| (c) The Vice-Chancellors of other Universities established by State law nominated by the Pro-Chancellor | - | Member; |
| (d) The Secretary to Government in charge of the Higher Education Department | - | Member. |



(2) The Inter University Consultative Committee shall meet as decided by the Chairman.

(3) The Inter University Consultative Committee shall consider matters to be resolved at Government level in respect of matters mutually affecting the Government and the University.”;

(d) for section 39, the following section shall be substituted, namely:—

“39. *Appellate Tribunal*.—(1) There shall be an Appellate Tribunal for the purpose of this Act .

(2) Notwithstanding anything contained in this Act or any other law for the time being in force, the Appellate Tribunal constituted under section 65 of the Kerala University Act, 1974 (17 of 1974) shall function as the Appellate Tribunal for adjudicating dispute on any of the matter provided in this Act.”.

ARIF MOHAMMED KHAN,
GOVERNOR.

